

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2569
TO BE ANSWERED ON 14.12.2021**

ATROCITIES AGAINST ELDERLY CITIZENS

**2569. SHRI RAJENDRA AGRAWAL:
SHRI PRATAP CHANDRA SARANGI:
SHRI SANGAM LAL GUPTA:
SHRI MAHENDRA SINGH SOLANKY:
SHRI P.P. CHAUDHARY
DR. KRISHNA PAL SINGH YADAV:
SHRI RAJBAHADUR SINGH:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there has been a rise in atrocities against elderly citizens;
- (b) if so, the details thereof and reasons therefor;
- (c) the corrective steps taken by the Government in this regard;
- (d) the new steps undertaken, if any, by the Government in light of reports of recent increase in such atrocities;
- (e) whether the Government is considering to bring any legislation in order to resolve the problem and if so, the details thereof?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) & (b): As per information provided by National Crime Record Bureau (NCRB), State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under Crime against Senior Citizens during 2018-2020 is enclosed at **Annexure-I**. The reasons of atrocities against elderly citizens are not maintained by the NCRB.

(c), (d) & (e): Police and Public Order are State subjects under the Seventh Schedule of the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizen including investigation and prosecution of crime against senior citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Government accords utmost priority to the

safety of Senior Citizens. The Ministry of Home Affairs has issued two detailed advisories dated 27.03.2008 and 30.08.2013 to all State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens, sensitization of police personnel regarding safety, security of older persons, regular visit of the best staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers etc.

The Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 prescribes that State Governments are to develop a Comprehensive Action Plan for protection of life and property of senior citizens.

Annexure-I referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 2569 to be answered on 14.12.2021

Annexure-I

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Senior Citizens during 2018-2020

Sl	State/UT	2018						2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	1673	1375	161	1044	2115	219	2430	1796	182	1531	3161	255	1860	1541	75	1929	2884	88
2	Arunachal Pradesh	3	3	0	3	3	0	3	1	0	4	2	0	0	0	0	0	0	0
3	Assam	2	2	0	4	2	0	2	1	0	2	1	0	6	0	0	6	0	0
4	Bihar	424	397	0	275	557	0	251	263	5	380	485	9	322	251	1	262	317	1
5	Chhattisgarh	1073	916	118	1502	1472	193	1349	1153	216	1915	1907	331	1533	1186	107	2250	2038	156
6	Goa	36	39	5	27	61	5	40	28	3	31	44	5	31	23	1	39	39	2
7	Gujarat	2126	1580	26	2812	3026	26	4088	3288	21	5054	5537	30	2785	2327	0	4338	5189	0
8	Haryana	571	271	23	463	447	30	384	181	23	297	268	36	650	262	6	496	480	6
9	Himachal Pradesh	195	169	1	228	316	1	166	173	2	238	278	3	394	360	3	168	556	4
10	Jharkhand	12	28	0	36	29	0	9	2	0	4	2	0	2	0	2	0	0	2
11	Karnataka	1038	745	12	1402	1382	13	1172	911	1	1521	1744	2	853	696	9	1387	1540	13
12	Kerala	549	474	20	596	568	24	683	584	22	849	862	22	699	483	25	661	636	59
13	Madhya Pradesh	3967	3548	437	4416	6234	665	4184	3703	586	4382	7042	979	4602	4316	243	4915	10562	361
14	Maharashtra	5961	2931	122	5442	4785	159	6163	3071	144	4888	4837	171	4909	3162	60	4370	5033	84
15	Manipur	2	2	2	6	6	2	10	0	0	4	0	0	7	0	0	1	0	0
16	Meghalaya	0	0	0	0	0	0	1	0	0	1	0	0	3	0	0	0	0	0
17	Mizoram	15	15	5	18	18	6	9	8	4	11	10	4	8	8	5	9	9	6
18	Nagaland	14	6	1	15	8	1	16	5	0	7	7	0	11	1	1	1	1	1
19	Odisha	319	238	0	250	446	0	157	114	0	87	178	0	326	307	0	131	454	0
20	Punjab	217	110	15	360	248	23	228	152	17	365	325	33	289	158	9	463	381	12
21	Rajasthan	360	151	50	245	245	79	437	180	112	189	244	163	648	251	52	331	408	80
22	Sikkim	3	1	0	2	1	0	2	3	0	4	4	0	2	1	0	1	1	0
23	Tamil Nadu	3162	2325	835	3791	2950	955	2509	1757	846	3314	2441	1030	1581	1113	167	2202	1529	201
24	Telangana	1062	679	88	466	1102	110	1523	1040	61	564	1773	78	1575	1169	57	692	1758	79
25	Tripura	9	6	0	14	11	0	19	13	0	11	19	0	13	8	0	11	13	0
26	Uttar Pradesh	454	353	55	723	716	94	475	410	42	730	794	78	353	313	27	538	596	36
27	Uttarakhand	6	2	0	3	3	0	6	3	0	3	3	0	4	4	0	0	5	0
28	West Bengal	245	188	0	161	307	0	353	285	0	239	499	0	344	289	0	183	481	0
	TOTAL STATE(S)	23498	16554	1976	24304	27058	2605	26669	19125	2287	26625	32467	3229	23810	18229	850	25384	34910	1191
29	A&N Islands	3	4	1	4	4	1	6	6	1	7	8	1	17	15	0	20	19	0
30	Chandigarh	64	35	7	43	44	8	50	17	11	35	30	18	43	29	3	42	40	3
31	D&N Haveli and Daman & Diu+	1	1	0	1	1	0	2	1	0	1	1	0	0	0	0	0	0	0
32	Delhi	780	262	19	745	363	26	1076	280	20	531	394	31	919	240	0	460	352	0
33	Jammu & Kashmir*	3	4	0	10	10	0	1	1	0	1	1	0	5	3	0	4	3	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	851	306	27	803	422	35	1135	305	32	575	434	50	984	287	3	526	414	3
	TOTAL (ALL INDIA)	24349	16860	2003	25107	27480	2640	27804	19430	2319	27200	32901	3279	24794	18516	853	25910	35324	1194

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

** Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019
